

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.538/2014

Date of Decision: 17.01.2019.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Dinesh Kumar Chauchan
 Son of Late Shri Leela Prasad Chauhan,
 Age 48 yrs (DOB: 27.10.1966)
 Working as: Assistant Drug Controller(I)
 in the office of Dy. Drugs Controller,
 Central Drugs Standard Control Organization,
 West Zone, 4th Floor, Zonal FDA Bhavan, GMSD
 Compound. Bellasis Road, Mumbai Central,
 Mumbai. R/at Flat No.3, Bldg. No.255, Preeti Bldg.,
 R.N. Marg, Ghatkopar (E), Mumbai 400 077. ... *Applicant*

(Advocate Shri R.G. Walia)

VERSUS

1. Union of India, through
 The Secretary, Govt. of India,
 Ministry of Health & Family Welfare,
 Nirman Bhavan, New Delhi 110 108.
2. Under Secretary to the Govt. of India,
 Ministry of Health & Family Welfare
 (Vigilance Section), Nirman Bhavan,
 New Delhi – 110 108.
3. Senior Chief Medical Officer,
 (Inquiry Officer) Dr. Nirmal Mandal,
 Supertime Administrative Grade, Central
 Govt., Health Scheme (Mumbai), Wellness
 Centre, Ambernath No.12, Old Primary School
 Bldg., Ordnance Factory Complex,
 Ambernath (W) – 421 502. ... *Respondents*

*(Advocate Shri V.S. Masurkar with
 Ms. J.K. Rehel)*

ORDER (Oral)
Per : *Shri R.N. Singh, Member (J)*

At the outset, the learned counsel for the applicant Shri Walia submits that in view of the OM bearing No.F.No.C.18018/12/2018-D (Pt-2) dated 26.12.2018, the present OA has become infructuous. The learned counsel for the respondents also places on record copy of the said OM.

2. In view of the aforesaid, the OA stands dismissed as having become infructuous. No order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.